CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Contempt Application No. 48 of 1991

IN

Shri A.K. Das, Divisional Railway Manager,
N.E. Railway, Ashok Marg, Lucknow and others.... Respondent

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

(By Hon(ble Mr. Justice U.C.Srivastava, V.C.)

The applicant has approached this tribunal earlier against the transfer order. With certain observation, we dismissed the application at that stage. The applicant has come again contending that the order passed by this tribunal has not been complied with by the respondents and they have committed contempt. The applican has drawn out attention to the observations which has been made by us that in case, he is not given any duty he is entitled to be given salary, if there is no defiance on his part not to join at the place where he was posted. According to the applicant, he has reported himself for duty, but he has not been allowed to perform his duty and his salary has not been given to him. According to the applicant he has been reporting for duty, but the work has not been taken. According to the respondents a letter has been sent to him, but he has not preferred to join the duty and accordingly in order to finish this controversy for all times becomes. The applicant is directed to report himself for duty at the place where he was transferred at 10.A.M. on 23rd of November 1992 and

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in case he reports himself for duty on that date at 10 A.M. The respondents shall allow him to do work and so far, the intervening period is an entitlement of the applicant is concerned, the same shall be decided in accordance with law. The contempt application stands disposed of. The learned counsel states that he may be permitted to join at the particular place in contempt jurisdiction, All this things shall not be decided. No cour as to cert

Vice-Chairman

Lucknow Dated 17.11.1992.

(RKA)